

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 2513
TO BE ANSWERED ON 16.03.2022

Job to the Displaced Persons

2513. SHRI ARUN SAO :

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Ltd. has any provision for providing job to the persons displaced because of the acquisition of land for mining work;
- (b) if so, the details thereof and the process followed to dispose off the claims of such displaced persons;
- (c) whether a large number of cases for providing jobs to such displaced persons are pending in the South Eastern Coal Fields Ltd. in Chhattisgarh;
- (d) if so, the details thereof alongwith the efforts being made by the Government to dispose off the pending claims of the displaced persons; and
- (e) the time by which these claims are likely to be disposed off?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) & (b): Subsidiaries of Coal India Limited (CIL) except Mahanadi Coalfields Limited (MCL), follow R&R Policy of CIL which had been formulated / amended from time to time and employment against land had been provided accordingly. MCL follows Government of Odisha R&R Policy.

Apropos enactment of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Removal of Difficulties) Order 2015, land compensation, R&R benefits and infrastructure facilities against land acquired under Coal Bearing Areas (Acquisition and Development) Act 1957 are to be provided as per First, Second and Third schedule of RFCTLARR Act 2013 respectively. Under Second Schedule of the said Act employment would be provided to at least one member of Project Affected Family subject to creation of Job by the project or onetime monetary compensation of Rs 5 lakhs per affected family or annuity of Rs 2000/- per month per family for 20 years with Consumer Price Index for agricultural labourers.

However, as per practice subsidiaries are providing job against land even though there is no creation of job by the project subject to approval of the concerned subsidiary Board over & above the benefit of the said Act.

(c): In regard to the employment of project displaced persons in South Eastern Coalfields Limited (SECL), the proposals are considered on submission of requisite complete documents by the landowners.

(d) & (e): In SECL, no case is pending. However, efforts are made to settle the genuine cases without any delay. This is a continuous process and cases are being settled on receipt of genuine claims.
